

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-227(PB)/2017

IN THE MATTER OF:

M/s The Indure Pvt. Ltd.	APPLICANT / PETITIONER
And		
M/s B. K. Coal Fields Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER	:-	Mr. Prashant Mehta, Advocate Mr. Himanshu Kapoor, Advocate Mr. Vasundhra Bhardwaj, Advocate
For the RESPONDENT	:-	

ORDER

Let notice to show cause be issued to the respondent as to why the petition be not admitted. List on 18th August, 2017.

- Sd -

(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT

- Sd -

(DEEPA KRISHAN)
MEMBER (TECHNICAL)